

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.201/00193/2019**

Jabalpur, this Thursday, the 28<sup>th</sup> day of February, 2019

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Gopal Kachhawa, S/o Shri Bherulal Ji Kachhawa, age about 59 years, Occupation – Service/IFS, R/o Forest Division Office, Alirajpur M.P  
**-Applicant**

**(By Advocate – Shri Pushyamitra Bhargav)**

**V e r s u s**

1. Union of India through Secretary, Ministry of Environment, Forest & Climate Change, Prithvi Block, 1<sup>st</sup> Floor, Indira Paryavaran Bhawan, Aliganj, Jorbagh Road, New Delhi – 110003.
2. State of M.P. through Principal Secretary, Forest Department, Vallabh Bhawan, Bhopal M.P 462001.
3. Under Secretary, Forest Department, Vallabh Bhawan, Bhopal M.P. 462001.
4. Principal Chief Conservator of Forest, Forest Department, Satpura Bhawan, Bhopal M.P. 462001.
5. Ms. Baasu Kannaujiya, Indian Forest Services, Deputy Director, Panna Tiger Reserve Panna, District – Panna 488001.

**-Respondents**

**(By Advocate – Ms. Chanchal Sharma for State of M.P)**

**O R D E R (O R A L)**

**By Navin Tandon, AM.**

The applicant is an Indian Forest Services (IFS) officer of 2006 Batch. He has been transferred from Forest Division,

Alirajpur to the office of Principal Chief Conservator of Forest vide order dated 21.02.2019 (Annexure P-1).

2. Learned counsel for the applicant submits that the applicant is at the verge of retirement on 31.08.2019. He places reliance on Para 8.10 of the transfer policy dated 19.05.2017 (Annexure P-3), which mentions that the employees, who have one year or less leftover service, may not be transferred on normal routine.

3. At this stage, learned counsel for the applicant submits that the applicant may be permitted to file a representation bringing all these aspects to the knowledge of the respondents, who, in turn, may be directed to consider and decide the same and till such time the representation is not decided, the applicant may not be relieved from his present place of posting, i.e. Alirajpur.

4. Considering the limited prayer made by learned counsel for the applicant and without going into the merits of the case, we dispose of this Original Application at the admission stage itself with liberty to the applicant to file a representation, within a period of 5 days from today, which shall be considered and

decided by the respondents, as per law. Till such time the representation is not decided, the applicant shall not be relieved from Alirajpur, if not already relieved. The order so passed shall also be communicated to the applicant.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

am/-